

(c) if so, whether Government is considering to implement this recommendation; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) The Law Commission in its 262nd Report, *inter alia*, recommended that the death penalty be abolished for all crimes other than terrorism related offences and waging war. As Criminal Law and Criminal Procedure are in the Concurrent List of the Seventh Schedule to the Constitution of India the report has, therefore, been circulated to all the State Governments/Union Territory Administrations for seeking their views.

Suicide cases of paramilitary forces in Jammu and Kashmir

2303. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of suicide cases in Jammu and Kashmir by Central paramilitary forces during last three years;

(b) the reasons identified for such suicide cases; and

(c) the steps initiated to stop/reduce such suicide incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) During the last three years, 37 cases of suicide by Central Armed Police Forces (CAPFs) personnel in Jammu and Kashmir, have been reported.

(b) The reasons identified for such suicide cases are generally personal and domestic problems like marital discord, personal enmity, mental illness, depression and work related issues.

(c) The steps taken by Government to stop/reduce such incidents and to boost their morale are:—

- (i) Providing better medical facilities, organizing talks with specialists to address their personal and psychological concerns and organizing Meditation and Yoga for better stress management.
- (ii) Regular interaction, both formal and informal, among Commanders, Officers and troops to find out and address their problems.
- (iii) Stress Management Capsule Courses are being conducted regularly for the troops to make them understand, how to handle stress.
- (iv) Grant of leave to the force personnel to attend to their urgent domestic issues and social commitments.

- (v) Ensure adequate rest and relief by regulating duty hours.
- (vi) Improving living conditions for troops, providing adequate recreational/entertainment, sports, communication facilities etc.
- (vii) Improving living conditions through provision of basic amenities/facilities for troops and their families.
- (viii) Transparent policies pertaining to transfer and leave of CAPFs and AR personnel.

Verification of pensioner beneficiaries of NDMC and MCDs

2304. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the NDMC and three MCDs of Delhi State have verified whether the beneficiaries of pension are still alive or not;
- (b) if so, the year-wise details of verification of the NDMC and three MCDs during 2014-15, 2015-16 and 2016-17;
- (c) whether any biometric data is used to verify these pensioner beneficiaries;
- (d) if not, the reasons therefor; and
- (e) the amount of money given by NDMC and three MCDs to pensioner beneficiaries during current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The New Delhi Municipal Council (NDMC) and North, South and East Delhi Municipal Corporations have informed that their employees are governed by Central Civil Services (Pension) Rules, 1972. All the pension is disbursed by banks to the beneficiaries of pension to retired employees on the basis of the "live" certificate obtained by the bank in the month of November every year as a proof that particular pensioner is alive on the particular date. If the live certificate is not given by the pensioner, then the payment of pension is stopped.

The year-wise detail/number of pensioners is as under:

Year	NDMC	North DMC	South DMC	East DMC
2014-15	9470	8244 (till 1.12.14)	4417 (till 31.12.2014)	3298 (till 31.12.2014)
2015-16	9750	9492 (till 31.12.2015)	5581 (till 31.12.2015)	3779 (till 31.12.2015)
2016-17	10030	11256 (till 31.12.2016)	7112 (till 31.12.2016)	4411 (till 31.12.2016)